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Directorate General of Foreign Trade
(PRC Section)

Minutes of the Policy Relaxation Committee Meeting Held on 22.05.2025 under the Chairmanship of Shri Ajay Bhadoo, Director General of Foreign Trade

Meeting No.05AM26 held on 22.05.2025

The following members were present in the meeting:

1. Ms. Shubra — Sr. Development Commissioner
2. Shri Hardeep Singh — Addl. DGFT
3. Shri Rakesh Kumar — Addl. DGFT
4. Shri Lokesh H.D. — Addl. DGFT
5. Shri Randheep Thakur — Joint DGFT
6. Shri Md. Moin Afaque — Joint DGFT
7. Shri Satya Raja Sekhar G — Joint DGFT
8. Shri Pravin Nalawade Suresh — Joint DGFT
9. Shri K.Hrushikesh Reddy — Joint DGFT

S. No	Name of the firm
1.	M/s. Plastobatch Private Limited, Chennai
2.	M/s. Amrapali Industries Limited, Ahmedabad
3.	M/s. RSWM Limited, Thane
4.	M/s. Reliance Industries Limited, Mumbai
5.	M/s. Aarti International Limited, Ludhiana
6.	M/s. Srinath Ji Exports, Uttar Pradesh
7.	M/s. Caplin Steriles Limited, Chennai
8.	M/s. Shelar Properties Private Limited, Mumbai
9.	M/s. Spacenex Aero Private Limited, Bangalore
10.	M/s. ASK Chemicals India Private Limited, Pune
11.	M/s. Maharashtra Seamless Limited, Gurugram
12.	M/s. Sanathan Textiles Limited, Mumbai
13.	M/s. Sanathan Textiles Limited, Mumbai
14.	M/s. Sanathan Textiles Limited, Mumbai
15.	M/s. Sanathan Textiles Limited, Mumbai
16.	M/s. Sanathan Textiles Limited, Mumbai
17.	M/s. Sanathan Textiles Limited, Mumbai

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18.	M/s. Chemocid Impex Private Limited,
19.	M/s. Vartika Chemicals And Pharmaceutical Pvt. Ltd., Rajasthan
20.	M/s. Paras Lubricants Limited, Delhi
21.	M/s. Bekaert Mukand Wire Industries Private Limited, Pune
22.	M/s. Pashupati Airjet
23.	M/s. J B Chemicals And Pharmaceuticals Limited, Mumbai
24.	M/s. PEC Ventures Private Limited, Delhi
25.	M/s. Shree Pragya Techpack Private Limited, Vadodara
26.	M/s. Shri Lakshmi Agro Foods Private Limited, Chennai
27.	M/s. Shri Lakshmi Agro Foods Private Limited, Chennai
28.	M/s. CRI Ltd, Kolkata
29.	M/s. Bhumi Polymers Private Limited, Rajkot
30.	M/s. Mane Kancor Ingredients Private Limited, Kochi
31.	M/s. Jaymala Spintex LLP, Gujarat
32.	M/s. Chandra Mukhi Impex Ltd, Kolkata
33.	M/s. Arfin India Limited, Ahmedabad
34.	M/s. Piccadily Hotels Private Limited, Delhi
35.	M/s. Real Link Engineering India Private Limited, Coimbatore

Case No.1 M/s. Plastobatch Private Limited, Chennai

F.No. HQRPRCAPPLY00000632AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Request for Exemption/Relaxation in Annual Average in respect of EPCG Authorization No. 04300016719 dated 17/04/2017 under Zero duty EPCG Scheme.

This is a review case of PRC Meeting No.23AM25 held on 31.12.2024 & 14.01.2025 (Case No.76) wherein Committee had rejected the case.

Applicant Statement: With reference to above EPCG Licence we were guided by DGFT Chennai to approach your goodself for Exemption/Relaxation in Annual Average Maintenance Clause. Accordingly, we are submitting details for your positive and kind consideration. Introduction and Details are as below: We were mainly exporting plastic granules (master batches) to Bangladesh much before we planned to import for an upgraded machine and based on market trends (sales data of those early years` performances were provided for annual average obligation) & customer demand for better quality and faster shipments, we had decided to import the machine. The first three

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years of export data (prior to the import of the machine) are reproduced below for your reference, which we used as our benchmark for obtaining the EPCG license mentioned above. Financial Year Exports (in Rs.) 2014-15 79,55,673.00 2015-16 273,33,287.00 2016-17 164,64,770.00 Total 517,53,730.00Our product -Master Batches are an essential raw material for the plastics industry, it provides coloring solutions & special additive solutions to various kinds of plastic products including SINGLE USE PLASTICS, our product was used in higher quantum in carry bags & related packaging products for providing colors & other additive effects. A-In the first financial year from the date of the EPCG license i.e., 2017-18 our exports were in full swing hence we were able to achieve the Annual Average up to an amount of Rs.183,14,140.00 against an Annual Average of Rs.172,51,243.33 fixed by your good self, and our export obligations were fulfilled in this financial year. B-Staring from 2017-18 onwards there were continuous pressure from the International Community on Ban on SINGLE USE Plastic Products/Packaging. Below is country wise Ban on Single use plastics: Country and City-Wise Bans on Single-Use Plastics since 2017:1. India- Nationwide Ban: Effective July 1, 2022, under the Plastic Waste Management Amendment Rules, 2021.- Banned Items: Plastic ear buds, straws, cutlery, plates, packaging films, PVC banners under 100 microns, and carry bags under 120 microns (from Dec 31, 2022).2. European Union (EU)- EU-Wide Directive: Enforced from July 2021.- Banned Items: Plastic straws, cutlery, plates, cotton bud sticks, balloon sticks, polystyrene food containers and oxo-degradable plastics.3. United Kingdom- England: Ban on plastic straws, stirrers, and cotton buds since October 2020. From October 2023, expanded to plates, cutlery, and polystyrene cups.- Scotland: Similar bans enforced from June 2022.4. Canada- Nationwide Ban: Announced in 2021, with phased implementation.- Banned Items: Checkout bags, cutlery, straws, stir sticks, six-pack rings, and some takeout containers.5. United Arab Emirates (UAE)- Abu Dhabi: Banned single-use plastic bags from June 2022.- Dubai: Ban on SINGLE USE PLASTIC bags effective January 1, 2024.Our master batches used to be consumed at higher dosages in single-use plastics such as carry bags made of polyethylene, polypropylene etc. Our export business & domestic business too suffered drastically and because of this we could not achieve the Annual Average Obligations. The Ban on various SINGLE USE PLASTIC products is still in force. We had also tried to explore South African Market, Iran &nearby markets by participating in/attending plastic exhibitions, but in most of the places, people were looking for confirmed/tried & tested bio-degradable plastic solutions only, for which we were not ready due to lack of testing facilities in India. Hence, we request your good self to exempt us from the Annual Average Maintenance as the Ban by various governments across the world affected our exports. We also request your goodself to consider that in many countries, our customers or potential customers started demanding for bioplastics.

Decision: The committee went through the statement made by the firm

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in its application and noted that the facts of the case have not been clearly specified by the firm and hence decided to call the firm for **Personal Hearing.**

(Action: Applicant)

Case No.02 M/s. Amrapali Industries Limited, Ahmedabad

F.No. HQRPRCAPPLY00000633AM26

Meeting No. 05AM26 held on 22.05.2025

Subject: Revalidation of Scrip against MEIS Scrip No. 4019003157 dated 04/08/2022.

This is a review case of PRC Meeting No.28AM24 held on 07.02.2024 (Case No.04) wherein Committee rejects the case.

Applicant Statement: Our MEIS Duty Scrip No: 4019003157/0/36/00 Dt: 04/08/2022 was registered in the Non-EDI port of Gift City. However, Gift City was changed from Non-EDI to EDI on the ICEGATE platform but the said MEIS Duty Scrip was not getting registered on the ICEGATE platform due to technical issues at Gift City. In the meantime, the said Duty Scrip got expired on 03/08/2023. Due to technical issues at Gift City and due to no fault of ours, we are facing immense financial hardship and we request you to please consider favorably and register the said MEIS Duty Scrip on the EDI platform at Gift City, so that the same can be utilized by us for further import.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed revalidation of MEIS Scrip No. 4019003157 dated 04/08/2022 for a further period of One month from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA/EGTF concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant /RA Ahemdabad/ EGTF Division)

Case No. 03 M/s. RSWM Limited, Thane

F.No. HQRPRCAPPLY00000637AM26

Meeting No. 05AM26 held on 22.05.2025

Subject: Condonation of delay in submitting Installation Certificate against EPCG Authorization No. 0330050110 dated 22/10/2018.

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Applicant Statement: We have submitted the installation certificate to JT.DGFT Mumbai office on 30.01.2020 against all import made up to this date . But we could not submit the installation certificate of the balance import made up to 27.02.2020 under this EPCG License NO. 330050110 DTD 22.10.2018 due to COVID PANDEMIC SITUATION . Kindly condone this delay and allow to accept our Redemption request already submitted to JT.DGFT Mumbai. Deficiency letter issued by RA is enclosed here with.

Decision: The Committee examined the case on the basis of submission made by
the firm and discussed the matter at length. After detailed discussion it was decided
to refer the case to the concerned EPCG Committee for examination.

(Action: Applicant / EPCG Committee)

Case No.04 M/s. Reliance Industries Limited, Mumbai

F.No. HQRPRCAPPLY00000634AM26

Meeting No. 05AM26 held on 22.05.2025

Subject: Revalidation of various MEIS Scrips.

Applicant Statement: As per Para 2.20 of HBP - seeking revalidation of 22 MEIS / Target Plus Scheme scrips as per 21 customs refund order. The para permits revalidation of duty credit scrips in case they expired in custody of RA/Customs. In our case the amount shown in various scrip was in effect in custody of Customs. Request letter along with supporting documents attached.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow revalidation of 22 Scrips of MEIS/ Target Plus Scheme which are said to be used for duty payment as specified in the order in originals issued by the Customs Authotrities and for the duty credit amounts for which refund has been sanctioned therein respectively for a further period of 3 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA/EGTF concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai/ EGTF Division)

Case No.05 M/s. Aarti International Limited, Ludhiana

F.No. HQRPRCAPPLY00000635AM26

Meeting No. 05AM26 held on 22.05.2025

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Subject: Relaxation under FTP where Advance Authorization has been issued after BILL of Lading Date and goods imported without filling warehousing Bill of Entries as per para 2.12 of FTP 2023 against Advance Authorization No. 3011005996 dated 04/11/2024, 3011006045 dated 14/11/2024, 3011006177 dated 09/12/2024.

Applicant Statement: The Bill of Lading (B/L) date precedes the issuance date of the Advance License. We were unaware of the warehousing option for Bill of Entries as per para 2.12 of FTP. The Custom Authorities also did not object at the time of clearance of goods and accepted BOE for home consumption.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed relaxation under FTP where Advance Authorization has been issued after Bill of Lading Date and goods imported without filling warehousing Bill of Entries as per para 2.12 of FTP 2023 against Advance Authorization No. 3011005996 dated 04/11/2024, 3011006045 dated 14/11/2024, 3011006177 dated 09/12/2024 vide 12 Bills of Entry as mentioned in the application. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Ludhiana)

Case No. 06 M/s. Srinath Ji Exports, Uttar Pradesh

F.No. HQRPRCAPPLY00000636AM26

Meeting No. 05AM26 held on 22.05.2025

Subject: Extension of EOP against Advance Authorization No. 0511004759 dated 16/09/2021.

Applicant Statement: New order received for relevant product, so pl allow us extension so that we can do export of balance quantity. At present we are doing exports of this items regularly. We have fulfilled EO in terms of value but shortage in terms of qty. Against this authorization. At that time (during validity of authorization) order was cancelled by the foreign buyers.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511004759 dated 16/09/2021 for the period upto 16/09/2025 subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ CLA, New Delhi)

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Case No. 07 **M/s. Caplin Steriles Limited, Chennai**

F.No. HQRPRCAPPLY00000654AM26

Meeting No. 05AM26 held on 22.05.2025

Subject: Extension of EOP against Advance Authorization No.0411005034 dated 10/03/2023.

Applicant Statement: Please note that our customer in USA had requested us to delay the order execution due to slow down in USA Market. Our has asked us to export the products now. Hence we request you to give us six month extension to complete the obligation. If approved we will complete the export at the earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No.0411005034 dated 10/03/2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Chennai)

Case No. 08 **M/s. Shelar Properties Private Limited, Mumbai**

F.No. HQREPCGPRAPP00000525AM26

Meeting No. 05AM26 held on 22.05.2025

Subject: Relaxation For Maintaining Average For FY 2022-23 For Hotel and Tourism Sector Due To Covid Period against EPCG Authorization No. 0330051875 dated 03/12/2019.

Applicant Statement: Request to grant relaxation for maintaining average EO for period FY 2022-23 for HOTEL INDUSTRY, due to COVID PERIOD which lasted till MAY 2023 all over the world where the hotel and tourism sector was severely affected with almost complete shut down and a prolonged recovery period. The post effects continued and it took long time to recover and get back the foreign customers.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

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(Action: Applicant)

Case No. 09 M/s. Spacenex Aero Private Limited, Bangalore

F.No. HQREPCGPRAPP00000158AM26

Meeting No. 05AM26 held on 22.05.2025

Subject: Realization in INR for Exports to SEZ in Current Account against EPCG Authorization No. 0731004267 dated 08/06/2022.

Applicant's Statement: We have exported our products and completed the EO to a unit situated in a Non-EDI SEZ. We have realized the amount in INR through Current Account. We have submitted the realization statement issued by Bank and certified by CA in lieu of e-BRC's. Bill of Exports are not appearing DGFT Portal and Bank officials are informing that they cannot upload the e-BRC's without Shipping Bills / Bill of Exports appearing in the Portal. RA, Bangalore is insisting that the proof of realization should be in FCA of the SEZ Unit. We request you to kindly grant the approval / relaxation for accepting the documents and realization of Proceeds in INR in Current account. We have completed the EO and submitted the necessary documents for EoDC.

Decision: The Committee examined the statement made by the applicant in its application and decided to seek detailed report from RA, Bengaluru. Thereafter the case may be brought back again before PRC for a decision.

(Action: Applicant / RA, Bangaluru)

Case No. 10 M/s. ASK Chemicals India Private Limited, Pune

F.No. HQRPRCAPPLY00000642AM26

Meeting No. 05AM26 held on 22.05.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 3111002143 dated 24/03/2023.

Applicant Statement: We have imported short quantity of the Raw material, for the further Import, we need extension in the Import Validity. We request to allow validation of next six Months, we assure you that we will Import the balance material within next few months of period.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to

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reject the request.

(Action: Applicant)

Case No.11 **M/s. Maharashtra Seamless Limited, Gurugram**

F.No. HQRPRCAPPLY00000009AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of EOP against Advance Authorization No. 0511016876 dated 16/01/2023.

Applicant Statement: Request for Special Extension in Export Obligation period against Advance Authorization Respected Sir / Madam, We, M/s. Maharashtra Seamless Ltd., is flagship company of D.P Jindal Group of companies which is in existence since its establishment in 1988 and is a market leader (both in capacity and product range) in Seamless Steel Line Pipe / Seamless Steel Casing and Tubing / Black Pipe / ERW Steel Casing and OCTG (Oil & Country Tubular Goods). MSL has been exporting its products to almost every nook & corner of the globe since last 30 years with annual exports touching around 100,000 MT / USD 100Million. We have contributed significantly to the national economy, and have always strived to uphold the highest standards of compliance with all relevant regulations and laws. We would like to bring to your kind attention that our Export Obligation remains pending for fulfillment against the Imports made under Advance Authorizations as mentioned below, for the export of SEAMLESS STEEL CASING AND TUBING. Despite availing the Export Period Extension as provided under the Foreign Trade Policy and Procedures, we are still facing challenges in meeting the export obligation. REASON FOR NOT FULFILL THE EXPORT OBLIGATION: Due to unforeseen market conditions, we are facing difficulties in completing the required exports obligation within the stipulated obligation period. The main points as mentioned below: 1. Despite our best efforts, The global market slowdown in the steel industry has significantly impacted our export performance, as reduced demand from key international markets has resulted in a decline in both volume & sustainable export sales prices, 2. The USA, was a major consumer of ?Seamless Steel Casing & Tubing? from India; however, due to the imposition of ?Section 232 tariff on India,? from 2018 onwards implying 25% duty on Indian products have put us in a great price disadvantage position as compared to other countries having no section 232 on their products., 3. There has been very weak demand for OCTG products over the last two years. 4. Moreover, Russia Ukraine war for last 3 years have disturbed the World Geo political situation to a great extent. 5.The Russia-Ukraine war has disrupted India's steel pipe exports, with supply chain issues, rising raw material costs, and international sanctions on

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Russia further complicating trade flows and market access. All these factors coupled together have resulted in our lower export volumes in last few years especially which is no match our performance of earlier Years. Due to lower sales volumes, the major affected product is Seamless Steel Casing & Tubing. If need, we can always present our data to prove our point. REQUEST : In light of the above circumstances, we kindly request your esteemed office to grant us a special extension of the export obligation period under the aforementioned authorizations. This extension will provide us with the additional time needed to fulfill our obligations, enabling us to meet our export targets without facing financial or operational setbacks, and continue contributing to India's export growth. We assure you of our commitment to completing the export obligations at the earliest and adhering to all prescribed norms and conditions. We would be grateful for your kind consideration and approval of this request. We look forward to your continued support and hope the government will assist us during this challenging time by granting a one-year extension to fulfill the Export Obligation

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of Advance Authorization No. 0511016876 dated 16/01/2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant /CLA, New Delhi)

Case No.12 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00007211AM25

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0330043854 dated 03/03/2016.

Applicant Statement: With reference to the above we wish to state that we have imported capital goods. Export obligation is still pending due to less orders and demand of cotton has dropped in the international market. Due to covid 19 disturbances and administrative issues all our staffs were remotely operating from home from different parts of country and so we could not manage to export the proportionate cotton within the validity period. Hence we request you to kindly revalidate this licence for alteast 1years. As we are planning to club our rest of open licence and redeem the licence at the earliest

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it

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was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330043854 dated 03/03/2016 for a further period of 1 year subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.13 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00007204AM25

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of Total EO Period against ECGG Authorization No. 0330044992 dated 03/08/2016.

Applicant Statement: With reference to the above we wish to state that we have locally purchased capital goods. We hereby declare the we have completed AEO and export obligation as per duty saved. Since we want to club this licence with our open EPCG licence where obligation is not fulfilled. We request you to kindly revalidate this licence for alteast 1years. This to club EPCG licence, as per FTP the export obligation of all licence should not be expired.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330044992 dated 03/08/2016 for a further period of 1 year subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 14 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00007210AM25

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of Total EO Period against ECGG Authorization No. 0330043202 dated 11/12/2015.

Applicant Statement: With reference to the above we wish to state that we have locally purchase capital goods under invalidation. Export obligation is still pending due to less orders and demand of cotton has dropped in the international market. Due to covid 19 disturbances and administrative issues all our staffs were remotely operating from home

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from different parts of country and so we could not manage to export the proportionate cotton within the validity period. Hence we request you to kindly revalidate this licence for alteast 1 years. As we are planning to club our rest of open licence and redeem the licence at the earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330043202 dated 11/12/2015 for a further period of 1 year subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 15 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00007209AM25

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of Total EO Period against ECGG Authorization No. 0330043036 dated 18/11/2015.

Applicant Statement: With reference to the above we wish to state that we have locally purchase capital goods under invalidation. Export obligation is still pending due to less orders and demand of cotton has dropped in the international market. Due to covid 19 disturbances and administrative issues all our staffs were remotely operating from home from different parts of country and so we could not manage to export the proportionate cotton within the validity period. Hence we request you to kindly revalidate this licence for alteast 1years. As we are planning to club our rest of open licence and redeem the licence at the earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No.. 0330043036 dated 18/11/2015 for a further period of 1 year subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No.16 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00007208AM25

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of Total EO Period against ECGG Authorization No.

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0330042953 dated 04/11/2015.

Applicant Statement With reference to the above we wish to state that we have locally purchase capital goods under invalidation. Export obligation is still pending due to less orders and demand of cotton has dropped in the international market. due to covid 19 disturbances and administrative issues all our staffs were remotely operating from home from different parts of country and so we could not manage to export the proportionate cotton within the validity period. Hence we request you to kindly revalidate this licence for alteast 1years. As we are planning to club our rest of open licence and redeem the licence at the earliest.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330042953 dated 04/11/2015 for a further period of 1 year subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 17 M/s. Sanathan Textiles Limited, Mumbai

F.No. HQRPRCAPPLY00007219AM25

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of Total EO Period against ECGG Authorization No. 0330045343 dated 23.09.2016.

Applicant Statement With reference to the above we wish to state that we have locally purchased capital goods. We hereby declare the we have completed AEO and export obligation as per duty saved. Since we want to club this licence with our open EPCG licence where obligation is not fulfilled. We request you to kindly revalidate this licence for alteast 1years. This to club EPCG licence, as per FTP the export obligation of all licence should not be expired.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension of EPCG Authorization No. 0330045343 dated 23.09.2016 for a further period of 1 year subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant/ RA Mumbai)

Case No. 18 M/s. Chemocid Impex Private Limited, Mumbai.

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F.No. HQRPRCAPPLY00000645AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Revalidation of Authorization/Certificate against Advance Authorization No. 0311021902 dated 04/03/2023.

Applicant Statement: Application to PRC for revalidation of licence for 6 months from date of Endorsement. Ref: Advance Authorization No. 0311021902 RA File No.03AX04005856AM23 We had been issued the Advance Licence No.0311021902 dated 04.03.2023 vide file No.7315AM25. We have obtained the invalidation against the said licence after which we have applied for enhancement of CIF value, wherein we were granted enhancement on 24 July 2024. We need to import the balance quantity and we are approaching Customs since 24.07.2024 but, the Customs website was showing error "Rejected-New/Amended CIF-FC<Balance CIF-FC(4)" DGFT has not transmitted the USD value in the system and we are unable to utilize the License. Inspite of several reminders to DGFT, the error gets persisted on customs website. (Copy of error code is enclosed). Please note that according to our Calculation Sheet there is a balance Import in Qty and Value. Calculation sheet is attached herewith for your ready reference. Since the Licence has been expired on 04.03.2025 and therefore, we request your office to kindly revalidate the licence for further 6 months from the date of endorsement to enable us to import the balance quantity.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the EGTF Division for examination.

(Action: Applicant /EGTF Division)

Case No. 19 M/s. Vartika Chemicals and Pharmaceuticals Pvt.Ltd., Rajasthan

F.No. HQRPRCAPPLY00000647AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of EOP against Advance Authorization No. 1311000889 dated 05/01/2022.

Applicant Statement: This is a relaxation sought from DGFT for allowing Extension in Export Obligation (EO) Period beyond the 2 extensions of 6 months each as allowed by HBP, in our Advance Authorization No. 1311000889 dtd. 05.01.2022. WHAT RELAXATION IS REQUIRED a) Request for allowing the EO Period to be extended beyond 12 months from the date of expiry of EO Period. We VARTIKA CHEMICALS & PHARMACEUTICALS Pvt. Ltd have been exporting Bulk Formulation for the past 10 years. We have been earning the valuable foreign exchange for the country giving employment to more than 200 people, and continuously training them in skill development. (1)We procured the

Advance Authorization No. 1311000889 dtd 05.01.2022 (copy attached Annexure 1) to fulfil an export order of 250 Kgs of Meropenem USP Sterile . The said order was received from Pakistan. The buyer had also executed an LC in favour of us for 50 Kgs. (copy attached - Annexure 2) (2) We procured the entire quantity of raw material as allowed under the Advance Authorization. (3) We were faced with order cancellation due to challenges faced by our buyers bank w.r.t uncertainty of foreign exchange regarding which they informed us and cancelled the order (mail attached Annexure 3) (4) The balance order was also cancelled by buyer citing the changes in the Import Policy of Pakistan, (mail attached Annexure 4) (5) Simultaneously during Covid, the price and demand for our product became highly volatile due to which we could not make any exports under the Advance Authorization and the EO Period expired on 05.07.23. After 2 extensions as allowed by Para 4.40 (f) of current HBP EOP will be extended to 05.07.24. Now with the businesses picking we have positive queries for our export orders. We are sure that we shall complete the EO under the Advance Authorization if the Committee allows period of 6 months from the date of endorsement from your good office. PRAYER (1) A relaxation is sought in Para 4.40 (f) of HBP for Allowing the EO Period of the above Advance Authorization to be valid for a further period of 6 months from the date of endorsement by your good office so as to allow us to complete the Export Obligation as imposed under the Advance Authorization and get it Redeemed.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension against Advance Authorization No. 1311000889 dated 05/01/2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant / RA Jaipur)

Case No. 20 M/s. Paras Lubricants Limited, Delhi

F.No. HQRPRCAPPLY00000649AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of EOP against Advance Authorization No. 0511015872 dated 17/11/2022.

Applicant Statement: Request for allowing the 3rd extension of EOP. We have made most of the export and still need a few months to complete the export. Actually, our 1st EOP extension period was wasted by delay in issuance at the CLA. We had applied for 1st EOP extension on 30.08.2024 (receipt attached) whereas, it was not processed or communicated even after reminders from exporter till over 5 months.

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More than 5 months were wasted and then we had to directly get the additional 6 months of EOP. Customs didn't allow us any export in the period when our application was under process with CLA for EOP Extn. We assure you that we can get the export completed if we get another 6 months of EOP Extension. We also request you to please allow the 3rd EOP against the days wasted by the CLA to sit on the request for many months. Please allow the 3rd EOP.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension against Advance Authorization No 0511015872 dated 17/11/2022 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

(Action: Applicant / CLA, New Delhi)

Case No. 21 M/s. Bekaert Mukand Wire Industries Private Limited, Pune

F.No. HQRPRCAPPLY00007858AM24

Meeting No.05AM26 held on 22.05.2025

Subject: To allow filing of MEIS claims since the IEC of the company was under DEL status since October 2018.

Applicant Statement: 1. Company's IEC was put under DEL Status from 04 October 2018 till 30 October 2023 due to non-closure of advance authorization, which was held up by the authorities due to an inadvertent error though export obligations was duly fulfilled by the company. 2. While the matter was in appeal with the Additional DGFT, Mumbai, the company has filed two letters dated 01 January 2019 and 01 March 2019 requesting the Jt. DGFT, Pune to keep the OIO in abeyance and consequently remove IEC from the DEL status so that export incentive claims can be filed. However, the company's requested was unattended and IEC was not removed from DEL status due to which MEIS claims could not be filed which has caused genuine hardship to the company. 3. While the matter was in appeal with the Hon'ble High Court of Bombay, the company had filed the manual application on 24 December 2021 for claiming MEIS benefits for FY 2017-18, FY 2018-19 and FY 2019-20 with the Jt. DGFT, Pune through post as they were unable to file MEIS application online due to DEL status. The said applications were returned by the Jt. DGFT, Pune stating that application needs to be filed online. 4. The Hon'ble High Court vide its order dated 10 October 2022 quashed and set aside the OIA and remanded back the matter to the Additional DGFT, Mumbai for denovo consideration and

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consequently after multiple personal hearing and submissions to the Jt. DGFT, Pune EODC has been issued to the company on 02nd June 2023. 5. The company has filed the online request to revoke the DEL status of IEC on 07th July 2023 on the DGFT portal. The Jt. DGFT, Pune has removed the IEC DEL status of the company on 30th October 2023. 6. It is apparent from the facts that the company was not at fault during the relevant period, however, was restricted from availing MEIS benefit due to DEL status. It is well settled that procedural error cannot lead to denial of export benefits available otherwise.

Comments of RA was also seen.

<u>Decision</u>: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 22 M/s. Pashupati Airjet, M/s. Pashupati Sulzfab, M/s. Anita Rajendra Kabadge, M/s.Pashupati Synthetics, M/s. Aishwarya Weaving Mills, and M/s. Rohan Fabrics

F.No. 01/60/162/12/AM-26/PRC

Meeting No.05AM26 held on 22.05.2025

Subject: References regarding request for waiver of customs duty and fine/penalty for EPCG Licenses.

Applicant Statement: References received in respect of 4 firms (Sl.No.1 to 4 in table below) who had availed the EPCG scheme to import machinery from China. Despite their sincere efforts, they encountered significant problems with the machinery, which led to the production of substandard quality cloth. Compounding these difficulties, an electrical fire on 11.07.2017 devastated their entire manufacturing units, and an FIR was duly lodged with the local authorities. Due to these unforeseen and uncontrollable circumstances—namely, the machinery defects and the catastrophic fire—it has become extremely challenging for these companies to meet their export obligations or to settle the customs duty, interest, fine, and penalty imposed by the Additional Commissioner of Customs at the JNPT office.

The second reference states that the M/s. Aishwarya Weaving Mills (EPCG License No. 3130006561 dated 04.05.2012), M/s. Rohan Fabrics (EPCG License No. 3130006544 dated 27.04.2012) availed the EPCG scheme to import machinery from China in 2012. Unfortunately, they encountered significant technical and electronic issues with the

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machinery, which adversely affected their manufacturing processes. Additionally, market fluctuations in the textile industry, the note ban, the implementation of GST and Corona have further compounded their challenges, making it increasingly difficult to sustain their businesses.

Details of EPCG licenses are as under: -

S.No.	Name of the Firm	EPCG Lic. No.	Date
1.	M/s. Pashupati Airjet	3130006562	04.05.2012
2.	M/s. Pashupati Sulzfab	3130006560	04.05.2012
3.	M/s. Kabadage Anita Rajendra	3130006558	02.05.2012
4.	M/s.Pashupati Synthetics	3130006556	02.05.2012
5.	M/s. Aishwarya Weaving Mills	3130006561	04.05.2012
6.	M/s. Rohan Fabrics	3130006544	27.04.2012

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No.23 M/s. J B Chemicals and Pharmaceuticals Limited, Mumbai

F.No. HQRPRCAPPLY00000651AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of EOP against Advance Authorization No. 0311026360 dated 16/08/2023.

Applicant Statement: Kindly note that against our import of 2000 kgs of RM we could not Export within the given validity i.e. within 04.04.2025. And now we are in receipt of Purchase Orders therefore requesting for further extension of 6months to execute the said Purchase Order and fulfill the pending EO. Please arrange to provide EOP extension for further 6 months i.e. upto 04.10.2025

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allowed EOP extension against Advance Authorization No 0311026360 dated 16/08/2023 for a further period of 6 months from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

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(Action: Applicant/ RA Mumbai)

Case No.24 M/s. PEC Ventures Private Limited, Delhi

F.No. HQRPRCAPPLY00000652AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Closure of Authorizations against Advance Authorization No. 0511004187 dated 18/08/2021.

Applicant Statement: Due to system-imposed space limitations in the Shipping Bill description column, the complete description could not be printed on all Shipping Bills. Either net content or grade of input was visible on shipping bills. Based on this, the department issued its first deficiency letter dated 20.12.2023 requesting documentary proof regarding the grade and net content of the inputs in the exported product along with copies of the Shipping Bills. We complied by submitting a Chartered Engineer's certificate indicating Shipping Bill-wise net content and grade. Subsequently, in the second deficiency letter dated 03.09.2024, we were advised to amend the Shipping Bills to incorporate the net content. However, since the shipments were made between April and November 2022, Customs has verbally declined our request to amend the documents, citing the two-year time lapse. No written denial was provided. We informed the DGFT office accordingly and submitted an affidavit confirming that the Grade & Net Content of the export product were mentioned in the Shipping Bills, but are not fully visible due to system constraints. We also indemnified the Government of India against any potential revenue loss arising from this issue. Despite this, we have received another deficiency letter instructing us to pay Customs Duty plus interest on the total quantity of imports for regularization, stating that the Shipping Bill descriptions do not fully match the Authorization terms. We respectfully submit that the partial description found on the Shipping Bills (such as "Rotor Stampings & Stator Stack/Stampings - (in sets) for Electric Motors Mfg from CRNGO Steel in Coils, Thick. 0.5MM x 1.." is due solely to the system limitation of 120 characters. This limitation has also been acknowledged by the department. Further, Trade Notice No. 32/2024-25 dated 28.02.2025 has clarified this issue and advised RAs to corroborate such export descriptions with GST e-invoices, which unfortunately also do not contain the full technical details (grade and net content) required for verification. In future, we will incorporate the same on GST e-invoices. In view of the above, we humbly request your kind intervention and support to: 1. Accept the Chartered Engineer-certified statement detailing the net content and grade of input used in the exported products. 2. Waive/condone the discrepancy in Shipping Bill descriptions due to system-imposed character limits. 3. Issue a clarification to the Jurisdictional RA allowing redemption of our Advance Authorization application based on the submissions provided. We remain committed to

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full compliance with export obligations and sincerely hope our case will be considered sympathetically. Your kind support in allowing redemption of the Advance License would be highly appreciated.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for examination.

(Action: Applicant / Norms Committee)

Case No.25 M/s. Shree Pragya Techpack Private Limited, Vadodara

F.No. HQRPRCAPPLY00000653AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Allowance To Apply Advance Authorization From DFIA File No Deemed against DFIA Authorization No. 34/DA/076/00009/ AM24 dated 17/06/2023.

Applicant Statement: We have done deemed export under DFIA File NO-34/DA/076/0009/AM24 Dt.17.06.2023. & 34/DA/076/0003/AM24 DTD.10.04.2024. After completion of our deemed export, we are trying to apply for DFIA Transferability since last so many times. But as it is under GST invoice (Deemed Export), we need add GST invoice manually. While adding GST Invoice, system asking for Authorization NO under supplier Details (Refer attached PDF File), but system is not accepting our File No as it is accepting only numerical digits. Hence, we are not able to add GST invoice manually. We have also raised a token on DGFT vide Token No : 202503336647 Dtd.20.03.2025 & We have received response as per below screen shot. As per that, deemed export DFIA is still under review. We have also attached DFIA File where we have selected for Deemed Export which shows in system. We approached to RA Vadodara office (Refer attached mail) and they advise to approach to PRC. So, We request to please allow us to apply Single Advance Authorization for the GST Invoices which is already dispatched under both deemed export DFIA File No.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the PC-4 for examination.

(Action: Applicant /PC-4)

Case No. 26 M/s. Shri Lakshmi Agro Foods Private Limited, Chennai

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F.No. HQRPRCAPPLY00003630AM24

Meeting No.05AM26 held on 22.05.2025

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0410163273 dated 27.06.2017.

Applicant Statement: 1. M/s. Shri Lakshmi Agro Foods P Ltd (IEC No.0402029828) had obtained an Advance Authorization No. 0410163273dated 27.06.2017 from RA, Chennai for import and export of pulses falling under Chapter 07 of ITC. 2. As per conditions of the authorization, we made imports first, processed and then exported within time period specified i.e. 90 days. 3. We completed the export obligation quantity wise and submitted documents for redemption and received a deficiency letter dated 21.7.2023 indicating shortfall in value addition and asking them to regularize the same as per para 4.05 read with para 4.49 of HBP. 4. Due to some market conditions, they could able to achieve a value addition of 5.95% respectively in FCC terms against stipulated VA of 15%. 5. We applied to PRC for relaxation of conditions laid down in para 4.05 of Hand Book of Procedures, 2015-20 and condone the shortfall in value addition. 6. The PRC in its meeting held on 31.8.23 (case no.7) had rejected the request stating that the applicant has not submitted any cogent reason / justification in support of any genuine hardship faced by them. We would like to bring the following facts for your kind perusal: 1. Regarding VA shortfall : i. At the time of obtaining the AA, the prices for these items were higher. We are enclosing the export order received at that time of AA. However, within a span of period of 30 to 45 days the prices fell downwards. The export order received subsequently at lesser selling price is also enclosed. ii. The sudden downfall in the export prices was not expected. AAs were obtained based on an export order for that month and imports were also done and processing started. Suddenly the overseas buyer agreed to take only on the revised and reduced prices. (copy of export order at new prices are also attached). iii. Since imports have been made and we had to fulfill the export obligation, they were forced to sell at a reduced cost (export order copy attached). With no option, we exported, fulfilled EO quantity wise and also achieved 6% VA). 2. Regarding Exports: i. The items covered under AA (pulses under Chapter 07 of ITC) were considered as prohibited category when the authorization was issued and hence para 4.05 condition was imported. ii. DGFT notification Nos., 28/15.9.17 and 38/22.11.17 may please be perused. Under these notifications, the export items were either under restricted category OR brought under FREE category. iii. Most of the exports were made when the items were placed under restricted / free category. iv. Details of exports made by us is as follows: VIDE ANNEXURE 3. It can be seen from the above that we have made 100% of exports during the FREE period. We also bring to your kind notice that: i. When the item itself has been brought under FREE category for exports, the condition laid under para 4.05 is not at all applicable as that has been brought only for prohibited goods. ii. We have fulfilled all conditions imposed in Advance

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Authorization i.e. pre-import condition, exports within period specified etc. iii. Due to reasons beyond your control, we couldn't achieve 15% value addition but still achieved 5.95%. 4. In view of above, we request you to kindly accept our prayer of relaxation of conditions laid down in para 4.05 read with para 4.49 of HBP, 2015-20 and allow us to pay 1% penalty for the value addition shortfall and consider our request for issue of redemption / Export Obligation Discharge Certificate. 5. We would like to bring to your kind notice that we have already paid Rs27,947/-towards 1% p 6. We may be given an opportunity for a personal hearing in terms of para 2.60 of Foreign Trade Policy, 2023 - either physically or through Video Conferencing to explain our request in detail.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and decided to provide an opportunity of **Personal Hearing** to explain their case.

(Action: Applicant)

Case No. 27 M/s. Shri Lakshmi Agro Foods Private Limited, Chennai

F.No. HQRPRCAPPLY00003629AM24

Meeting No.05AM26 held on 22.05.2025

Subject: Request for waiver of Procedural requirement as per HBP against Advance Authorization No. 0410163065 dated 05.05.2017.

Applicant Statement: 1. M/s. Shri Lakshmi Agro Foods P Ltd (IEC No.0402029828) had obtained an Advance Authorization No.0410163065 dated 05.05.2017from RA, Chennai for import and export of pulses falling under Chapter 07 of ITC. 2. As per conditions of the authorization, we made imports first, processed and then exported within time period specified i.e. 90 days. 3. We completed the export obligation quantity wise and submitted documents for redemption and received a deficiency letter dated 21.7.2023 indicating shortfall in value addition and asking them to regularize the same as per para 4.05 read with para 4.49 of HBP. 4. Due to some market conditions, we were able to achieve a value addition of 8.91% in FCC terms against stipulated VA of 15%. 5. We applied to PRC for relaxation of conditions laid down in para 4.05 of Handbook of Procedures, 2015-20 and condone the shortfall in value addition. 6. The PRC in its meeting held on 31.8.2023 (case no. 6) had rejected the request stating that the applicant has not submitted any cogent reason / justification in support of any genuine hardship faced by them. We would like to bring the following facts for your kind perusal: 1. Regarding VA shortfall: i. At the time of obtaining the AA, the prices for these items were higher. We are enclosing the export order received at that time of AA. However, within a span of period of 30 to 45days the prices fell downwards. The export order received subsequently at lesser selling price is also enclosed. ii. The sudden

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downfall in the export prices was not expected. AAs were obtained based on export orders for that month and imports were also done and processing started. Suddenly the overseas buyer agreed to take only on the revised and reduced prices. (copy of export orders at new prices are also attached). iii. Since imports have been made and we had to fulfill the export obligation, they were forced to sell at a reduced cost (export order copy attached). With no option, we exported, fulfilled EO quantity wise and also achieved 9% VA. 2. Regarding Exports : i. The items covered under AA (pulses under Chapter 07 of ITC) were considered as prohibited category when the authorization was issued and hence para 4.05 condition was imported. ii. DGFT notification Nos. 28/15.9.2017 and 38/22.11.2017 may please be perused. Under these notifications, the export items were either under restricted category OR brought under FREE category. iii. Most of the exports were made when the items were placed under restricted / free category. iv. Details of exports made by us is as follows: VIDE ANNEXURE 3. It can be seen from the above that we have made for Item No.1-58.77%, Item No.2-0% and Item No.3-2.93% of exports during the FREE period. We also bring to your kind notice that: i. We have fulfilled all conditions imposed in Advance Authorization i.e. pre-import condition, exports within period specified etc. ii. Due to reasons beyond our control we couldn't achieve 15% value addition but still achieved 9%. 4. In view of above, we request you to kindly accept our prayer of relaxation of conditions laid down in para 4.05 read with para 4.49 of HBP, 2015-20 and allow us to pay 1% penalty for the value addition shortfall and consider our request for issue of redemption / Export Obligation Discharge Certificate. 5. We would like to bring to your kind notice that we have already paid Rs. 56,605/- towards 1% penalty on value addition shortfall vide eMPS files No. CHNPYMTXEMPS00000350AM24 & CHNPYMTXEMPS 00000384AM24. 6. We may be given an opportunity for a personal hearing in terms of para 2.60 of Foreign Trade Policy, 2023 - either physically or through Video Conferencing to explain our request in detail. You can send link for VC to our e mail ID mail@intaxxassociates.com.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and decided to provide an opportunity of **Personal Hearing** to explain their case.

(Action: Applicant)

Case No. 28 **M/s. CRI Ltd, Kolkata**

F.No. HQRPRCAPPLY00000658AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Closure of Authorizations against Advance Authorization No. 0210208988 dated 20/02/2019.

Applicant Statement: Kindly note that 2173.91 KGs against import of

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3174.00 KG i.e. 1.46%/1 Kg and T.C Ball 26894188 Nos. against 27163130 Nos T.C. Ball i.e. 1.01/1.00. So, here we supply 4846.32 KG of Brass wire then import entitlement should be 7075.627 KG where as we import 2664.70 KG and TC Ball exported 18000000.00 Nos then entitlement should 18180000.00 Nos, we made import 13550000 Nos. RLA did not consider the actual export weight they counted against NORMS but Norms always consider as minimum weight of TIPS. In this case we already achieve value Addition 288.41%. I would request you to please consider the case on the basis of Input Wire and T.C. Ball Calculation. The Regional Authority calculating based on ratio of Quantity they did not calculate because of actual weight because NORMS Committee did not mention the input weight separately. They did not consider the NORMS as 1.46/1KG against Wire and 1.01/1.00 Nos against TC Ball.

Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for examination.

(Action: Applicant / Norms Committee)

Case No. 29 M/s. Bhumi Polymers Private Limited, Rajkot

F.No. HQRPRCAPPLY00008825AM25

Meeting No.05AM26 held on 22.05.2025

Subject: Request for mistake of authorization number in shipping bill against EPCG Authorization No. 2430002268 dated 07/02/2014.

Applicant Statement: We had got issued various EPCG for Various Capital goods which we had imported under the EPCG for the same export products. We had already fulfilled EO of all the EPCG's but there is mistake of license number mentioned in the shipping bills in this last EPCG No. 2430002268. There are mistake in 2 shipping bill no 7188238 dt. 21.04.2016 & 3108713 dt. 26.12.2016, in that we had by mistake mentioned licence no. 2430002156 which was already granted EODC by RA and we had not utilized these 2 shipping bills in that EODC application. So we humbly request you to kindly allow these two shipping bills in Licence no. 2430002268 So that EODC van be granted by RA.

Comments of RA was also seen.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. After detailed discussion it was decided to accede to the request and allow 2 shipping bill No. 7188238 dated 21.04.2016 & 3108713 dated 26.12.2016 against EPCG Authorization No. 2430002268 dated 07.02.2014 for EODC purpose. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

Sanjay

(Action: Applicant/ RA Rajkot)

Case No. 30 M/s. Mane Kancor Ingredients Private Limited, Kochi

F.No. HQRPRCAPPLY00013018AM25

Meeting No.05AM26 held on 22.05.2025

Subject: Special exemption from the applicability of Para 4.12 (iii) against Advance Authorization No. 1010059914 dated 20/03/2018.

Applicant Statement: An advance authorization number 1010059914 dated 20.03.2018 was granted to us for the import of Turmeric, categorized as No-Norms, with norms determined by Spices Board sample testing. We have fulfilled the export obligation for this license, and the EODC (Export Obligation Discharge Certificate) was issued to us in 2021. During the CRA audit at Customs House, Kochi, an objection was raised that out of 538.91 MT imported, only 360.521 MTs were utilized as reflecting in the shipping bills, leaving a balance of 178.389 MTs unutilized. In this connection, CRA has pointed that we haven't met the requirements outlined in Para 4.12 (iii), and as a result, DGFT Cochin, following CRA's guidance, is requiring us to pay a significant amount of duty, approximately 67 Lakhs, along with interest, which totals around 1.30 Crores. In this regard, we hereby confirm and declare that we have fulfilled the export obligation and have utilized the entire quantity of imported material. The incorrect consumption recorded in the shipping bills was a result of a clerical error that occurred after the Spices Board revisited the yield calculation, which was initially on higher side, causing a mistake in the printed consumption details. The error was inadvertent, as the revised norms were not correctly reflected in our internal SAP system due to an oversight by the dealing staff. We acknowledge that this was a human error, and we respectfully request that you consider this with a lenient view, granting us a special exemption from the applicability of Para 4.12 (iii) for this license, and sparing us from paying the substantial amount of 1.30 Crores. A detailed submission and prayers along with the relevant facts of the case are attached for your kind consideration and review.

Comments of RA was also seen.

<u>Decision</u>: The Committee went through the statements made by the firm and discussed the matter at length and decided to seek a detailed report from RA on the issue.

(Action: Applicant)

Case No. 31 M/s. Jaymala Spintex LLP, Gujarat

Sanjay

F.No. HQRPRCAPPLY00007762AM24

Meeting No.05AM26 held on 22.05.2025

Subject: Extension of Total EO Period against EPCG Authorization No. 0830005572 dated 17/06/2013.

Applicant Statement: We had requested to the PRC for Extension of EO Period for Four years for the 2nd block i.e. from 17.06.2019 to 17.01.2024. The matter was cleared by EPCG committee in their meeting No.1/AM24 dated 04.05.2023 and uploaded on 12.06.2023. Accordingly, we have approached the RA for getting the extension. In the meantime we have kept our export materials ready. The customs system did not allow for export under this EPCG authorization due to its expiry. However, we have been issued extension up to 17.11.2022 on 06.02.2024. In our last request to you, we had asked EO extension till 17.01.2024. During this period without getting the site of the system opened at Customs we could not proceed for export. The materials were ready waiting shipment. As an effort and in support to 'Making in India' program we continue our business. Now only one choice is left to us which is to approach you for further extension, for the second block only, for a period of one year from 17/01/2024 i.e 17/01/2025 or one year from the date of endorsement of this extension in the authorization, whichever is later. We justify our request as hereunder: We have remitted Rs. 8,10,000/- plus late fee Rs. 10,000/- of which proof of payment along with calculation attached herewith. We have made this payment with an expectation to get the extension up to 17.01.2024 which we feel now went in vain due to delay in getting processed the request. This second approach to you is because of the first effort did not help us to export the balance quantity. In actual terms, we have fulfilled EO to the tune of total Rs.23,63,09,835/- against 35,19,92,148/- in the first block period only which comes to 67.13%. We are seeking EO extension for the balance 32.87%.

Decision: The Committee examined the submission made by the applicant and discussed the matter at length. The Committee took note of issue highlighted by the firm that they had initially requested the PRC for EOP extension from 17.06.2019 to 17.01.2024 and the issue was cleared by EPCG Committee on 04.05.2023 and uploaded on 12.06.2023 and they approached the RA for getting the extension. The Customs system did not allow for export under the subject authorization due to its expiry. The firm was granted extension up to 17.11.2023 on 06.02.2024 while they had asked extension till 17.01.2024. After detailed discussion it was decided to accede to the request and allowed EOP extension against EPCG Authorization No. 0830005572 dated 17.06.2013 for a further period of One year from the date of endorsement subject to payment of composition fees as per policy provisions. The firm shall approach RA concerned within 30 days from the date of uploading of the minutes of meeting.

Sanjay

(Action: Applicant/ RA Ahmedabad)

Case No. 32 M/s. Chandra Mukhi Impex Ltd, Kolkata

F.No. HQRPRCAPPLY00000659AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Condone the delay in filing of the review application within 12 months as per Para 4.17 of the HBP2023, against Advance Authorization No. 0210209239 Dated 11/06/2019 in terms of provisions of Para 2.59 of the FTP2023.

Applicant Statement: This is regarding our pending case for Ad hoc Norms fixation under HQs File No. 01/84/050/00105/AM20 against Advance Authorization No. 0210209239 Dated. 11.06.2019 issued under RA File No. 02/24/040/00029/AM20. The said case was rejected vide NC meeting No. 17/84- ALC3/2019 Dated. 11.03.2020 (Case No. 26/6/84-ALC3/2019) for non submission of Two Complete sets of application along with CAD and Measurement Chart for the two export Items, namely (1) Coverall (Boiler Suit); & (2) Trousers, as per the rejection remark (Copy enclosed). As a matter of fact, since the production and export of Items were in progress, and all CAD and Measurement chart were not readily available with us, hence there was a delay to submit them in response to the query of Norms Committee. But before we could submit our reply with complete set of details and documents as desired by the NC, the NC(V) within a span of 9 months of the issuance of the authorization, although our E.O. Period is valid up to 18 months. Necessary CAD CAM and measurement details are ready only when the production starts for a particular export Item. Meanwhile one year statutory time period to file review application against the rejection, was over in terms of Para 4.17 of the HBP2023. This was the time of Covid related pandemic, when our establishment had to go through closure for a long period, and even thereafter until, 2022, the work had suffered immensely due to lack of working hands in the establishment. Further, we didn't knew about the procedure to first apply with PRC for condonation of delay in filing review application. And now, we finally came to know about the procedure in such cases to file review application with PRC, as earlier we could not submit the desired details and documents after the COVID related complete lockdown and thereafter partial reopening from time to time. In view of the above stated facts of the matter, we request the Policy Relaxation committee to condone the delay in filing the review application towards submission of all desired details and documents to the NC (V) for textile products, to cover the reasons of their rejection for fixation of Ad hoc Norms under relaxation of Policy & Procedure in terms of provisions of Para 2.59 of the FTP2023. Also the Policy Relaxation Committee (PRC), may enable the Online portal to allow us to file for review application.

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Decision: The Committee examined the case on the basis of submission made by the firm and discussed the matter at length. After detailed discussion it was decided to refer to the concerned Norms Committee for the grounds as stated (not responding to DL) for examination & resolution, provided it is a first Review.

(Action: Applicant/ Norms Committee)

Case No. 33 M/s. Arfin India Limited, Ahmedabad

F.No. HQRPRCAPPLY00000660AM26

Meeting No.05AM26 held on 22.05.2025

Subject: Clubbing of Authorizations against Advance Authorization No. 0811005073 dated 30/05/2022, 0810145045 dated 24/04/2019 and 0811006506 dated 22/11/2022.

Applicant Statement: Seeking relaxation in procedure in respect of issuance of authorization beyond 24 months and imports beyond 30 months for the purpose of clubbing for regularization. We are seeking clubbing of 3 authorization wherein AA no.0810145045 we have made excess import and in remaining two authorization we have made excess import. Due to covid period where the unit was closed (March 2020 to July 2021) this mistake happened by the staff who handled and noticed now by us now and hence the present request as per letter attached.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

Case No. 34 M/s. Piccadily Hotels Pvt. Ltd., Delhi

F.No. HQRPRCAPPLY00013426AM25

Meeting No.05AM26 held on 22.05.2025

Subject: Request for EOP extension against EPCG Authorization No.0530154838 dated 21.02.2011.

Applicant Statement: Prayer for the Policy relaxation committee to consider: 1. (i) Grant a EOP till 31.03.2025 to fulfill the balance export obligation of Rs. 2,87,01,659/- against the aforementioned license; (ii) Grant wavier of the composition fee in view of the Public Notice No. 53/2015-20 dated 20.01.2023; (iii) Grant wavier of payment of 50% of duty payable in proportion to the unfulfilled export obligation; (iv) Grant

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onetime relaxation/relief for non-submission of installation certificate within three years from the date of import; and (v) Grant any other relaxation/relief as the PRC may deem fit in the present case The applicant also prays that a personal hearing before the Policy Relaxation Committee may kindly be granted to present their case.

Decision: The committee went through the statement made by the firm in its application and decided to call the firm for **Personal Hearing.**

(Action: Applicant)

Case No. 35 M/s. Real Link Engineering India Pvt. Ltd., Coimbatore.

F.No.HQREPCGPRAPP00000231AM25

Meeting No.05AM26 held on 22.05.2025

Subject: Third Party Exports against EPCG Authorization No. 3230021747 dated 30/01/2015.

This is a defer case of PRC Meeting No.22AM25 held on 03.12.2024 & 06.12.2024 (Case No.18) wherein Committee decided to seek a report from RA Coimbatore on corroborative evidence/ documents submitted by the firm regarding third party export so as to facilitate a decision in the matter.

Applicant Statement: The matter was taken up. The entire submission made by the applicant was gone through. We have mentioned EPCG license no in all our sales invoice to the ultimate exporter (Customer) but they have not mentioned in their export invoice. Understanding our situation ultimate exporter gave undertaking letter with our bank payment account statement of Rs.10.43 Cr where us our EPCG obligation is only for Rs. 32 Lacs. Our customer is ready to give a disclaimer letter and this ultimate exporter (customer) is having Star export house status. So kindly consider we have already made huge loss more than Rs.30 Cr. As our foundry is closed from 28-04-2021 and the export obligation time is ending up on 31.12.2023, After huge losses we are into a devastating financial crisis so we are unable to pay the export benefit compensation amount to DGFT but considering the above export made by our ultimate exporter (customer) kindly help us to close the enclosed EPCG license please sir. We have directly exported materials worth USD 8330.00 and Euro 3496.00. We have sent a letter addressing the DGFT on 21-07-2023 and delivered on 25-07-2023 till now we have not receiving any reply because we are registering in Online.

Comments of RA was also seen.

Decision: The Committee went through the statements made by the firm and discussed the matter at length and observed that the applicant has not submitted any cogent reason/ justification in support of any

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genuine hardship faced by them. Accordingly, the Committee decided to reject the request.

(Action: Applicant)

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